

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 4246
(To be answered on the 11th August 2016)

VIOLATION BY CREW-MEMBERS OF AIR INDIA

4246. SHRI NANA PATOLE

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has taken note of the incident of 13 July, 2016 wherein crew-members of an Air India flight had refused to go ahead on the plea of having completed their duty hours and if so, the details thereof;
- (b) the action taken against them in this regard;
- (c) whether other flights were affected due to delayed taking off by flight No. AI-349 and such behaviour of crew-members;
- (d) if so, the details thereof; and
- (e) the concrete measures taken by the Government to check recurrence of such incidents in future?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) to (d): AI349 on 12th July, 2016 scheduled to be operated on Shanghai-Delhi-Mumbai was cancelled due to technical issues. To provide relief to the passengers, second leg of AI349/DEL-BOM was planned to operate on another aircraft incoming from Frankfurt (FRA)/AI120. A fresh set of cabin crew from BOM was also arranged to operate this leg and were asked to travel to operate the flight AI349 ex DEL. As crew coming from Mumbai had to undergo pre departure activities after arrival at Delhi, the incoming crew of AI120 /FRA-DEL was requested to remain on board for boarding until the fresh crew arrived in order to minimize the delay on AI 349.

The crew did an appreciable job of completing the boarding even after operating a long sector (FRA-DEL) and went off when the scheduled cabin crew reported at aircraft. This act has led to the saving in delay on the flight AI349/13 July 2016. No other flight was affected due to this.

(e): To avoid such incidents in future, additional cabin crew has been recruited in Air India. Civil Aviation Requirements (CAR) Section 7, Series J, Part-III has been notified by DGCA which specify the requirements for Flight and Duty Time Limitations (FDTL) and Rest Requirements of flight crew engaged in scheduled/non-scheduled air transport operations and general aviation aeroplanes operations. These requirements are followed by Air India.